

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRICOMM MEDIA DISTRIBUTION VENTURES PVT LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Pricomm Media Distribution Ventures Pvt Ltd
2.	Date of incorporation of corporate debtor	02-08-2018
3.	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2018PTC312446
5.	Address of the registered office and principal office (if any) of corporate debtor	613, 6th Floor, Kohinoor City, Kirol Road, Kurla West Mumbai – 400070
6.	Insolvency commencement date in respect of corporate debtor	25-04-2024
7.	Estimated date of closure of insolvency resolution process	22-10-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ravi Prakash Ganti (Regn No: IBBI/IPA-002/IP-N00102/2017-2018/10245)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat no 2, Ashiana CHS, Plot no 60-A, Sector-21, Kharghar, Navi Mumbai – 410210 Email - gantirp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	404, Mayuresh Cosmos, Plot no 37, Sector-11, CBD Belapur, Navi Mumbai – 400 614 Email - gantirp@gmail.com
11.	Last date for submission of claims	10-05-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) <del>Details of authorized representatives</del> are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pricomm Media Distribution Ventures Pvt Ltd** on **25-04-2024**.

The creditors of **Pricomm Media Distribution Ventures Pvt Ltd**, are hereby called upon to submit their claims with proof on or before **10-05-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: Ravi Prakash Ganti

Date and Place:

: Navi Mumbai, 30-04-2024

